

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**I.A No. 100/2018 in
Petition No. 275/MP/2018**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 15 of the PPA dated 13.12.2011 executed between Tata Power Trading Company Limited and SKS Power Generation (Chhattisgarh) Limited.

Date of Hearing : 19.12.2018

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Tata Power Trading Company Limited

Respondent : SKS Power Generation (Chhattisgarh) Limited

Parties present : Shri Niraj Malhotra, Senior Advocate, SKPGCL
Shri Matrugupta Mishra, Advocate, SKPGCL
Shri Ambuj Dixit, Advocate, SKPGCL
Shri Amit Kapoor, Advocate, TPTCL
Ms. Aparjits Upadhyay, Advocate, TPTCL

Record of Proceedings

Learned senior counsel for SKS Power Generation (Chhattisgarh) Limited (SKPGCL) submitted that the respondent has filed IA for seeking declaration that the present petition is not maintainable due to the lack of the jurisdiction of this Commission and is liable to be dismissed.

2. Learned counsel for the Petitioner opposed the IA on the ground that the opposition to the jurisdiction of the Commission is contrary to the provisions to the Act, judgment in Energy Watchdog case and also the understanding of the Respondent in its letter dated 4.1.2018.

3. The Commission directed the Petitioner and the Respondent to file their written submissions by 4.1.2019 with copy to each other.

4. Subject to the above, the Commission reserved the order in the IA.

By order of the Commission

Sd/-

(T. Rout)

Chief (Legal)